

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS

**THE PUNJAB STATE LEGISLATURE MEMBERS (PENSION AND
MEDICAL FACILITIES REGULATION) ACT, 1977**

(PUNJAB ACT 5 OF 1977)

(As amended upto the 30th September, 2025)



2025

**THE PUNJAB STATE LEGISLATURE MEMBERS (PENSION AND
MEDICAL FACILITIES REGULATION) ACT, 1977**

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¹THE PUNJAB STATE LEGISLATURE MEMBERS (PENSION AND MEDICAL FACILITIES REGULATION) ACT, 1977

(Punjab Act No. 5 of 1977)

[Received the assent of the Governor of Punjab on the 21st April, 1977, and was first published for general information in the Punjab Government Gazette (Extraordinary), Legislative Supplement, dated the 22nd April, 1977.]

1	2	3	4
Year	No.	Short Title	Whether repealed or otherwise affected by the legislation
1977	5	The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977	² Amended by Punjab Act No. 23 of 1978 ³ Amended by Punjab Act No. 7 of 1979 ⁴ Amended by Punjab Act No. 8 of 1979 ⁵ Amended by Punjab Act No. 24 of 1981 ⁶ Amended by Punjab Act No. 10 of 1986 ⁷ Amended by Punjab Act No. 5 of 1992 ⁸ Amended by Punjab Act No. 16 of 1993 ⁹ Amended by Punjab Act No. 3 of 1998

¹ For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, 1977, page 598.

² For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, 1978, page 1514.

³ For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, 1979, page 364.

⁴ For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, 1979, page 722.

⁵ For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, 1981, page 964.

⁶ For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, 1986, page 327.

⁷ For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, 1992, page 1099.

⁸ For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, 1993, page 846.

⁹ For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, 1997, page 2794.

			¹ Amended by Punjab Act No. 21 of 1998 ² Amended by Punjab Act No. 19 of 2000 ³ Amended by Punjab Act No. 9 of 2002 ⁴ Amended by Punjab Act No. 4 of 2003 Amended by Punjab Act No. 8 of 2006 Amended by Punjab Act No. 31 of 2006 Amended by Punjab Act No. 12 of 2010 Amended by Punjab Act No. 14 of 2010 Amended by Punjab Act No. 22 of 2015 Amended by Punjab Act No. 30 of 2016 Amended by Punjab Act No. 31 of 2016 Amended by Punjab Act No. 17 of 2022
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An Act to provide for pension and medical facilities to persons who have been members of the Punjab State Legislature.

BE it enacted by the Legislature of the State of Punjab in the Twenty-eighth Year of the Republic of India, as follows: -

¹ For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, 1998, page 1036.

² For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, dated the 4th September, 2000, page 909.

³ For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, dated the 21st April, 2003, page 1106.

⁴ For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, dated the 1st April, 2003, page 1178.

Short title and commencement

1. (1) This Act may be called the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977.

(2) It shall come into force on such date as the State Government may by notification, appoint.

Definition.

2. In this Act, unless the context otherwise requires, 'member' means a person who, after the commencement of the Constitution of India, has been a member of-

(i) the Punjab Legislative Assembly; or

(ii) the Punjab Legislative Council; or

(iii) the Legislative Assembly of the erstwhile State of Patiala and East Punjab States Union; or

(iv) partly as a member of the one and partly as a member of the other.

Pension.

3. ¹[(1) There shall be paid to every person, who remained as a member, a pension of sixty thousand rupees per mensem plus Dearness Allowances thereon (as admissible to the Punjab Government pensioners), irrespective of the number of terms he had served as a member and irrespective of the tenures of the Punjab Vidhan Sabha, in which he had served as a member:

Provided that when a person, who had served as a member, attains the age of sixty-five years, seventy-five years and eighty years, he shall, respectively, be entitled to an increase of five per cent, ten per cent and fifteen per cent of the basic pension, admissible to him at the attainment of such age.]

²[(1-A) ***]

³[(1-C) ***]

(1-D) ***

(1-E) ***]

(2) Where any person entitled to pension ⁴[under sub-section (1) ⁵[***]],

¹ Substituted by Punjab Act No. 17 of 2022, Section 2

² Omitted by Punjab Act No. 31 of 2016, Section 2, on and with effect from the 30th day of October, 2006.

³ Omitted by Punjab Act No. 9 of 2002, Section 2

⁴ Substituted by Punjab Act No. 10 of 1986, Section 2

⁵ Omitted by Punjab Act No. 31 of 2006, Section 2

- (i) is elected to the office of the President or Vice-President of India or is appointed to the office of the Governor of any State or the Administrator of any Union Territory; or
- (ii) becomes a member of the Council of States or the House of People or any Legislative Assembly of a State or Union Territory or any Legislative Council of a State or the Metropolitan Council of Delhi constituted under section 3 of the Delhi Administration Act, 1966; or
- (iii) is employed on a salary under the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government or any local authority or becomes otherwise entitled to any remuneration from such Government, Corporation or local authority;

such person shall be entitled to any pension ¹[under sub-section (1) ²[***]] for the period during which he continues to hold such office or as such member, or is so employed, or continues to be entitled to hold such remuneration:

Provided that where the salary payable to such person for holding such office or being such member or so employed, or where the remuneration referred to in clause (iii) payable to such person is, in either case, less than the pension payable to him ³[under sub-section (1) ⁴[***]], such person shall be entitled only to receive the balance as pension under that sub-section.

⁵[(3) ***.]

⁶[(4) ***]

⁷[(5) No person shall be entitled to pension under this Act for or in respect of the term and during the period for which he is disqualified by the court of competent jurisdiction under the provisions of the Representation of People Act, 1951.]

¹ Substituted by Punjab Act No. 10 of 1986, Section 2

² Omitted by Punjab Act No. 31 of 2006, Section 2

³ Substituted by Punjab Act No. 10 of 1986, Section 2

⁴ Omitted by Punjab Act No. 31 of 2006, Section 2

⁵ Omitted by Punjab Act No. 5 of 1992, Section 24

⁶ Omitted by Punjab Act No. 31 of 2006, Section 2

⁷ Substituted by Punjab Act No. 31 of 2016, Section 2, on and with effect from the 30th day of October, 2006.

Recovery of Government dues from pension.

¹[3A. If any person to whom pension is admissible under this Act has not paid to the State Government any amount payable by him on account of any residential accommodation or any other facility of whatever nature provided to him by the State Government in his capacity as Minister, ²[Leader of the Opposition as defined in the Salary and Allowances of Leader of Opposition in Legislative Assembly Act, 1978], Speaker, Deputy Minister, Deputy Speaker, Chief Parliamentary Secretary, Parliamentary Secretary or member, the above referred to amount due from him may be recovered from his pension.]

Family pension.

³[3-B. ⁴(1) In the event of death of a member, -

- (i) who is getting pension under section 3; or
- (ii) who is entitled to such pension, but is not getting; or
- (iii) who would have been entitled to such pension had he or she not died,

his, or, as the case may be, her spouse shall be entitled to draw family pension at the rate of fifty per cent of the pension to which the member would have been entitled had he or she not died.]

⁵[(2) Notwithstanding anything contained in sub-section (1), in the case of a Member, who had died on or before the 23rd day of April, 2003, his or her spouse, as the case may be, shall be entitled to draw family pension at the rate of rupees two thousand five hundred per month.]

⁶[3C. Every person, who draws pension or family pension or is entitled to draw the same shall, in addition to the pension or family pension, as the case may be, admissible under this Act, shall be paid dearness allowances on pension, as is admissible to other pensioners of the State Government.]

Medical facilities.

4. Every person who is entitled to pension under the provisions of section 3, shall also be entitled to such medical facilities for himself and for the members of his family ⁷[as may be prescribed by rules made under this Act.]

¹ Inserted by Punjab Act No. 23 of 1978, Section 2

² Inserted by Punjab Act No. 24 of 1981, Section 2

³ Substituted by Punjab Act No. 16 of 1993, Section 2, on and with effect from the 29th day of July, 1992.

⁴ Existing provision shall be re-numbered as sub-section (1) by Punjab Act No. 8 of 2006, Section 2

⁵ Added by Punjab Act No. 8 of 2006, Section 2

⁶ Inserted by Punjab Act No. 21 of 1998, Section 19

⁷ Substituted by Punjab Act No. 10 of 1986, Section 3

Ex-gratia
grant.

¹[4-A. (1) Where a person who is serving as a Member of the Punjab Legislative Assembly, dies while in such service, there shall be paid to the members of his family an ex-gratia grant of ²[five lac rupees]:

Provided that where the Member dies as a result of any terrorist act, the members of his family, shall be paid an ex-gratia grant of three lakh rupees.

(2) Where a person who is entitled to pension under the provisions of section 3, dies as a result of terrorist act, the members of his family, shall be paid on ex-gratia grant of ³[five lac rupees].

Explanation. - For the purpose of section 4-A, the expression "terrorist act" shall have the meaning as assigned to it in the Terrorist and Disruptive Activities (Prevention) Act, 1987 (Central Act 28 of 1987).]

Power to
make
rules.

5. (1) The State Government may make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, the State Government may make rules in respect of the following matters, namely: -

- (a) the form in which certificates, if any, shall be furnished by any person for the purpose of claiming any pension under this act;
- (b) the family members who shall be entitled to medical facilities;
- (c) generally for regulating payment of pension and providing medical facilities under this Act.

(3) Every rule made under this section shall be laid as soon as may be, after it is made, before the House of the State Legislature while it is in session for a total period of ten days which may be comprised in one session or in two or more successive sessions and if, before the expiry of the session in which it is so laid or the successive session aforesaid, the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form

¹ Substituted by Punjab Act No. 5 of 1992, Section 26

² Substituted for words "one lakh rupees" by Punjab Act No. 22 of 2015, Section 3

³ Substituted for words "one lakh fifty thousand rupees" by Punjab Act No. 22 of 2015, Section 3

or be of no effect as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done or omitted to be done under that rule.